

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court of Judicature at Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

Date : 10-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Pankaj Kumar Singh, Adv.  
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) Mr. Raghvendra Singh, AG  
Ms. Aishwarya Bhati, AAG  
Ms. Alka Sinha, Adv.  
Mr. Anuvrat Sharma, AOR  
Ms. Kirti Khangarot, Adv.

Mr. B.P. Singh Dhakray, Adv.  
Mr. Shakti Singh Dhakray, Adv.  
Mr. Kumar Dushyant Singh, AOR  
Mr. R. Hasan Khan S., Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Perused the letter circulated by the learned counsel for the petitioner(s) seeking adjournment.

List after ten days.

No request for further adjournment will be entertained.

(NARENDRA PRASAD)  
COURT MASTER

(JAGDISH CHANDER)  
COURT MASTER